

Annexure - 4

Satra Properties (India) Ltd

Date of Commencement of CIRP- 03/08/2020

List of Creditors as on - 30/11/2021

List of unsecured financial creditors (other than financial creditors belonging to any class of Creditors)

Sl. No.	Name of Creditor	Details of Claim received		Details of Claim Admitted				Amount of Contingent Claim	Amount of any Mutual dues, that may be set-off	Amount of Claim not admitted	Amount of Claim under verification	Remarks, if any
		Date of receipt	Amount Claimed	Amount of Claim admitted	Nature of Claim	Amount covered by guarantee	Whether related party?					
1	Anchor Leasing Private Limited		1,21,50,41,839	1,32,01,749	Unsecured			0.910%		1,20,18,40,090	-	Note-1
2	Neon Laboratories Ltd.		3,03,05,675	3,03,05,675	Unsecured			2.089%		-	-	Note- 2
3	U.Y. FinCorp Ltd.		14,96,35,069	14,96,35,069	Unsecured			10.316%		-	-	
4	Zircon Traders Ltd.		91,29,990	91,29,990	Unsecured			0.629%		-	-	
5	Anish & Jigisha Shah		80,19,594	-	Unsecured			0.000%		80,19,594	-	Note- 3
6	Gajendra Investments Ltd.		26,43,44,576	25,16,43,876	Unsecured			17.349%		1,27,00,700	-	Note-4
7	Ultra LifeSpace Private Ltd.		37,51,08,586	-	Unsecured			0.000%		37,51,08,586	-	Note-5
8	Pratiti Trading Pvt Ltd.		5,94,41,216	5,83,73,357	Unsecured			4.024%		10,67,859	-	Note- 6
9	Divyagyan Trading Private Limited		43,55,684	38,55,684	Unsecured			0.266%		5,00,000	-	Note-7
10	Suraksha Realty Ltd		3,36,10,960	-	Unsecured			0.000%		-	3,36,10,960	Note-8
	Total		2,14,89,93,189	51,61,45,400				35.58%		1,59,92,36,829	3,36,10,960	

Note on claims

Particulars	
1	No interest is payable after March 2013. Account confirmation is not available. Amount admitted as per the said affidavit and balance in the books. IA Filed by claimants against non admission is yet to be heard by Hon'ble NCLT.
2	As per books it is treated as a loan. So despite absence of documents it is treated as a loan and hence FC. In books interest is calculated upto Mar'20.
3	No allotment letter issued. Part money has been refunded. Hence, not a Financial Creditor. Claimant asked to submit form F.
4	Interest calculation called for. Settlement was entered between parties and no interest was payable after 31.01.2018. The NCLT order of admission states in para 28 that the settlement between the parties was cancelled. The balances as per the books of the CD and the claim submitted tallies as on 31.03.2018. Hence, simple interest @9 % pa as charged earlier, has been taken for the balance period. Unpaid TDS has been accounted in others column. The objection of Mr. Praful Satra is considered and it has been decided that no revision is required. Mr. Praful Satra, Director has filed IA disputing hte claim admitted RP which is yet to be disposed off by the Hon'ble Tribunal.
5	Not a financial Creditor and there are no outstanding in the books of the Co. Refer all the mails seeking clarification. The claimant has filed an IA before the Hon'ble Tribunal which is yet to be adjudicated.
6	The Books of CD does not reflect the interest payable as per the agreements. Final claim amount is subject to any outstanding dispute that needs to be resolved in terms of amounts and security. Amount not admitted refers to that portion of the claim where there was an error of Rs. 275865 in principal and subsequent interest Calculation.
7	From the date of default on 9.7.2017 3 yrs expires on 8.7.2020. However, case under 138/142 of NI act 1881 and civit suit filed in 2017. Payment received in July 2020 accounted. KYC to be completed
8	To submit the appropriate claim Form for classification in the right category - Other Creditors. Balance confirmation and ledger statement called for. Details received. Claimed not a FC. Last chance given to submit form F.